

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**R.A. NO. 14/2019  
IN  
ORIGINAL APPLICATION NO. 317/2015**

**IN THE MATTER OF:**

RASHID ALI WARSI

**...APPLICANT(s)**

**VERSUS**

UPSIDC & ORS.

**...RESPONDENT(s)**

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3.	A COPY OF THE CTO DATED 12.01.2026 IS ANNEXED HEREWITH AND MARKED AS <b>ANNEXURE-2</b>	
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	AND EMAIL DATED 21.02.2026 ARE ANNEXED HEREWITH AND MARKED AS <b>ANNEXURE-4</b>	
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***THROUGH COUNSEL***



BHANWAR PAL SINGH JADON  
COUNSEL FOR UPPCB

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**DATE: 11.03.2026**  
**PLACE: NOIDA**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**R.A. NO. 14/2019  
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RASHID ALI WARSI

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**STATUS REPORT BY UTTAR PRADESH POLLUTION CONTROL  
BOARD**

I, Ankit Singh, aged about 38 years S/o Sh. Ajit Singh, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board, Ghaziabad, do hereby solemnly affirm and state on oath as under:

1. That I, the deponent, in official capacity mentioned above, am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.
2. That the present Review Application has been filed by the applicant seeking review of the order dated 13.11.2018 passed by Hon'ble

11 MAR 2026



National Green Tribunal, New Delhi in O.A. 317/2015 Rashid Ali Warsi Vs UPSIDC & Ors in pursuance to order of the Hon'ble Supreme Court dated 09.09.2024 in civil appeal no. 5009-5010/2019.

3. That officials of the Uttar Pradesh Pollution Control Board, Ghaziabad (hereinafter referred to as "UPPCB") carried out an inspection dated 17.02.2026 & 24.02.2026 of the CETP at Apparel Park Tronica City Phase-I, Ghaziabad.

A copy of the said inspection report is annexed herewith and marked as **ANNEXURE-R-1**.

4. **OBSERVATIONS FROM INSPECTION DATED 17.02.2026 & 25.02.2026:**

**i. Development of Industrial Area**

The Uttar Pradesh State Industrial Development Authority (UPSIDA) has developed Trans Delhi Signature City (Tronica City), Loni, Ghaziabad, as an Apparel Industrial Park for industrial units engaged in apparel fabrication as well as pre- and post-fabrication finishing industries.

11 MAR 2026



**ii. Condition for Industrial Units**

UPSIDA allotted plots in the Apparel Park to industrial units with the condition that each unit shall install a Primary Effluent Treatment Plant (PETP) for preliminary treatment of effluent generated from their operations.

**iii. Establishment of Common Treatment Infrastructure**

UPSIDA subsequently developed a Common Effluent Treatment Plant (CETP) along with the effluent conveyance system for final treatment of effluent generated from dyeing and washing units, subsequent to the preliminary treatment in their respective PETPs located within the industrial plots.

**iv. Industries Connected to CETP**

Tronica City, Loni, Ghaziabad presently has 70 water-polluting industries classified as Grossly Polluting Industries (GPIs) connected to the CETP for treatment and discharge of their industrial effluent. Additionally, approximately 425 other industries (other than GPIs) are connected to the CETP system for disposal of their domestic sewage.

11 MAR 2026



**v. Formation of Special Purpose Vehicle for O&M**

The CETP Association of Tronica City constituted a Special Purpose Vehicle (SPV) for the operation and maintenance of the CETP. Thereafter, UPSIDA formally handed over the operation and maintenance of the CETP to the said SPV, which is presently responsible for its functioning.

**vi. Installed CETP Capacity**

At Tronica City, there are two CETP units located within the premises, having installed capacities of 1.8 MLD and 6.0 MLD, respectively.

**vii. Regulatory Action by Pollution Control Board**

The Uttar Pradesh Pollution Control Board (UPPCB) suspended the consent of the 1.8 MLD CETP, rendering the said unit non-operational. **UPPCB granted Consent to Operate for the 6.0 MLD CETP, however with a restricted operational capacity of up to 4.5 MLD (75% of the installed capacity).**

11 MAR 2026



**viii. Statutory Consents under Pollution Control Laws**

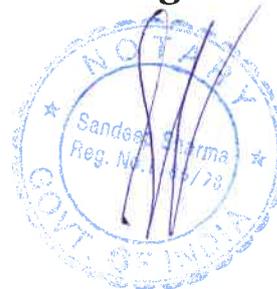
**UPPCB issued Consent under the Water Act and the Air Act on 12.01.2026, valid up to 31.12.2027**, for the operation and maintenance of the CETP so as to ensure that the quality of treated effluent remains within the prescribed standards.

A copy of the CTO dated 12.01.2026 is annexed herewith and marked as **ANNEXURE-R-2**.

**ix. Authorization for Hazardous Waste Management**

UPPCB also granted Authorization dated 01.04.2024 under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, **valid up to 31.03.2029**, for the collection, storage, and disposal of sludge generated from the CETP to a TSDF facility. The Common Effluent Treatment Plant (CETP) generates approximately 240 tonnes of sludge per year. **However, the records pertaining to the generation and disposal of sludge are not being maintained and were also not produced during the inspection visit. The dried sludge was found**

11 MAR 2025



**to be collected in HDPE bags and stored in a covered shed within the premises. Further, as informed by the CETP operator, the estimated quantity of sludge presently stored at the site is approximately 100 MT.**

A copy of the Authorization under the Hazardous and Other Wastes is annexed herewith and marked as **ANNEXURE-R-3.**

**x. Electricity Disconnection of CETP**

Subsequently, a letter dated 17.02.2026 regarding electricity disconnection of the 6 MLD CETP was received from the Tronica City CETP Association through email dated 21.02.2026. As per the said communication, the electricity department disconnected the power supply to the 6 MLD CETP on 16.02.2026, following which the CETP has been operating through a 600 KVA DG set.

A copy of the letter dated 17.02.2026 and email dated 21.02.2026 are annexed herewith and marked as **ANNEXURE-R-4.**

11 MAR 2026



**xi. Inspection Observations**

During the inspection, relevant operational records such as the logbook of operation, electricity meter records, and chemical consumption details were not produced.

**xii. Status of Operation and Environmental Concerns**

During the visit, the operation and maintenance of the CETP was found to be unsatisfactory, no proper records have been maintained for the collection and treatment of Hazardous Waste. Further, the collection of sludge and conveyance system was observed to be choked due to the CETP not having separate conveyance systems for industrial and domestic effluents, resulting in overflow of effluent and waterlogging within and around the industrial area, indicating improper handling and treatment of effluent.

**xiii. Analysis of the Water Sample Collected**

Furthermore, analysis result of sample collected from CETP outlet indicates that CETP is not complying with the prescribed norms.

11 MAR 2026



S. No.	Date of Sample Collection	Tested Results (mg/L except pH)				
		pH	COLOUR	B.O.D.	C.O.D.	T.S.S.
1.	17.02.2026	7.18	Greyish	16.0	286.0	145.0
2.	24.02.2026	6.95	Bluish	20.0	294.0	158.0
<b>Permissible limit</b>		<b>5.5 – 9.0</b>		<b>30 mg/l</b>	<b>250 mg/l</b>	<b>100 mg/l</b>

A copy of the Analysis report is annexed herewith and marked as **ANNEXURE-R-5.**

5. That, therefore, taking under consideration the facts found during the inspection by the UPPCB regarding the operation and maintenance, inspection report/recommendation has been sent to UPPCB, Lucknow on 07.03.2026 for issuance of show cause notice under section 33-A of the Water (prevention and control of pollution) Act.1974.

A copy of recommendation dated 07.03.2026 is annexed herewith and marked as **ANNEXURE-R-6.**

6. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.

11 MAR 2026



7. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed there from.



**DEPONENT**

**VERIFICATION**

Verified at GHAZIABAD on this 11<sup>th</sup> day of MARCH, 2026, that the contents of the above affidavit from paragraphs 1 to 7 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.



**DEPONENT**

**ATTESTED**

(Sandeep Sharma)  
Reg. No. 1186/98  
NOTARY PUBLIC  
Ghaziabad (U.P.)

11 MAR 2026



**Inspection report of 6.0 MLD CETP apparel park Tronica City Phase-I, Ghaziabad in the matter of Rashid Ali Warsi Vs UPSIDC & Ors. In R.A. No. 14/2019 in O.A. 317/2015.**

Review Application has been filed by the applicant seeking review of the order dated 13.11.2018 passed by Hon'ble National Green Tribunal, New Delhi in R.A. No. 14/2019 in O.A. 317/2015 Rashid Ali Warsi Vs UPSIDC & Ors in pursuance to order of the Hon'ble Supreme Court dated 09.09.2024 in civil appeal no. 5009-5010/2019 UPSIDC vs Rashid Ali Warsi & Ors. Review.

In pursuant to above inspection report of 6.0 MLD CETP apparel park Tronica City Phase-I, Ghaziabad was carried out by under signatory on 17-02-2026 & 24-02-2026 and the observation/result are as under:-

1.	Name & Location of CETP	6.0 MLD CETP apparel park Tronica City Phase-I, Ghaziabad
2.	Name of the Contact person	<b>M/s Tronica City CETP Association,</b> Registered Office, Plot No. B-11, Sector A-1, Tronica City Loni, Ghaziabad UP-201103 Mr. Arun Kumar (Operator) . <b>Email:.tronicacitycetp@gmail.com</b>
3.	Capacity	CETP -06 MLD and 1.8 MLD
4.	Operational status	Operational – 06 MLD and Non-Operational-1.8 MLD
5.	Consolidated consent (Air & Water)	Issued on.12.01.2026 which is valid up to 31.12.2027.  (Annexed as <b>Annexure-1</b> ).

6.	Status of Hazardous waste Authorization	Granted up-to 31.03.2029 (Annexed as <b>Annexure-2</b> ).
7.	Operating Agency	Tronica City CETP association, Special Purpose Vehicle (SPV)
8.	Details of member units	<ul style="list-style-type: none"> <li>• Total nos of industries – 425.</li> <li>• nos of industries discharging trade effluent -70.</li> <li>• nos of industries discharging domestic waste water – 425.</li> <li>• All the member units discharging trade effluent in to CETP has primary effluent treatment plant (PETP) for primary treatment.</li> </ul>
9.	Raw effluent	PETP treated effluent from member units.
10.	Consented waste water discharge (KLD)	4.5 MLD (75% capacity of 6 MLD (CETP))
11.	Details of CETP Units	CETP is based on activated sludge process comprising of Bar Screen, Collection tank, Inlet flow meter, Equalization tank, Chemical Dosing Tank, Primary Clarifier, Aeration tank, Secondary Clarifier, Chlorine Contact Tank, Dual Media Filter (03), Sludge Drying Beds, Filter Press, OCEMS etc.
12.	Status of online monitoring system (OCEMS)	<ul style="list-style-type: none"> <li>• OCEMS installed at CETP outlet for parameter P<sup>H</sup>, TSS, BOD &amp; COD</li> </ul>

13.	Mode of disposal of treated effluent	Into Jawali drain through pipeline which is ultimately discharged into river Yamuna.
14.	Source of Air Pollution,	DG Set 600 KVA
15.	Status of Air Pollution Control System	Appropriate stack height with acoustic enclosure.
16.	Fuel Details	HSD
17.	Details of flow meter	Flow meter at inlet and outlet of CETP installed.
18.	In house testing facility	Available
	Sludge management & disposal	
19.	Average quantity of sludge generation	<ul style="list-style-type: none"> <li>• CETP Sludge - 240 Ton/Year (approximately).</li> <li>• Records of generation and disposed sludge are not being maintained and also not provided during the visit.</li> <li>• Dried Sludge is collected in HDPE bags and being stored in the covered shed.</li> <li>• As informed by operator of CETP the estimated quantity of total sludge stored at site is to be 100 Ton approximately.</li> </ul>

**20. Analysis results of CETP outlet 6 MLD.**

**Waste water samples from outlet of CETP were collected during the visit and monitored value of parameters are as follows.**

S. No.	Date of Sample Collection	Tested Results (mg/L except pH)				
		pH	COLOUR	B.O.D.	C.O.D.	T.S.S.
3.	17.02.2026	7.18	Greyish	16.0	286.0	145.0
4.	24.02.2026	6.95	Bluish	20.0	294.0	158.0
<b>Permissible limit</b>		<b>5.5 – 9.0</b>		<b>30 mg/l</b>	<b>250 mg/l</b>	<b>100 mg/l</b>

- The Analysis result of effluent samples collected from CEPT outlet indicates that CETP is not complying with the prescribed norms.

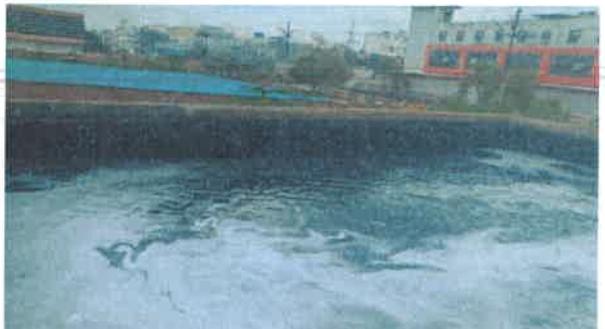
#### Observations:-

- Consent under Water Act and Air Act were issued on date 12.01.2026 which is valid up to 31.12.2027 for operation and maintenance of CETP so as to bring the quality of treated effluent within the prescribed norms.
- UPPCB issued Authorization under Hazardous and other Wastes (Management & Trans boundary Movement) Rules, 2016 valid up to 31.03.2029 for collection storage and disposal of sludge to TSDF.
- Uttar Pradesh State Industrial Development Authority (UPSIDA) has developed Trans Delhi Signature City (Tronica City) as Apparel Industrial Park for Industrial units of apparel fabrication as well as pre and post fabrication finishing industries. UPSIDA has allotted the plots in Apparel Park for industrial units with the condition that the industry should installed Primary Effluent Treatment Plant (PETP).
- UPSIDA has developed CETP and conveyance system for final treatment of effluent coming out of dyeing & washing units being treated in their PETP located in their plots.

- Tronica City, Loni, Ghaziabad is having a total of 70 numbers of water polluting industries (GPIs), which are connected to CETP and discharging their effluent in CETP. Further approx. 425 number of other industries (other than GPIs) are connected to CETP for discharging their domestic sewage.
- Tronica City, CETP association has formed Special Purpose Vehicle (SPV) for operation and maintenance of CETP. Uttar- Pradesh State Industrial Development Authority (UPSIDA) has handed over the operation and maintenance of CETP to SPV of Tronica City association. The Special Purpose Vehicle (SPV) is handling the operation and maintenance of CETP.
- In Tronica city, there are two CETP units inside the premises having capacity of 1.8 MLD and 6.0 MLD. UPPCB has suspended the consent of 1.8 MLD CETP plant and is non-operational. UPPCB has given consent for operations of 6.0 MLD CETP plant with reduced capacity of up-to a maximum of 4.5 MLD CETP (i.e. 75% of the installed capacity).
- A letter dated 17.02.2026 regarding electricity disconnection of 6 MLD CETP was received from Tronica City CETP association vide email dated 21.02.2026 (copy annexed as Annexure-3). According to the said letter it was informed that electricity disconnection of 6 MLD CETP has been disconnected by electricity department on 16.02.2026 and since then CETP is running on a 600 KVA DG set.

- log book of operation, electric meter, chemicals consumption etc. were not provided during the visit.
- During the visit operation and maintenance was found not satisfactory. further collection and conveyance system was found choked and there was overflow of effluent thereby causing water logging inside and nearby the industrial area.

### **Photographs**







From above it is clear that operation & maintenance of CETP is not satisfactory. Further analysis result of sample collected from CETP outlet indicates that CETP is not complying with the prescribed norms. Keeping In view of above inspection report/recommendation has been sent to UPPCB Lucknow for issuance of show cause notice under section 33-A of the Water (prevention and control of pollution) Act.1974. Copy of same is annexed as **Annexure-3**.

The above report is submitted for kind perusal and necessary action.

(S.P. Singh)  
AEE

(Vipul Kumar)  
AEE



### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

**Category : RED**

**Application Id : 34657112**

**255681/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2025**

**Date: 12/01/2026**

To,

M/s

**UPSIDC LTD**

**CommonEffluent Treatment Plant Apparel Park at I.A. Trans Delhi Signature City , Loni, Ghaziabad-201103,GHAZIABAD,201103**

Reference Application No: 34657112 Dated: 2025-12-06

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 notified under 'Environment (Protection) Act, 1986' as applicable (to be referred hereinafter as Water Act and Air Act respectively) for operation of Sewage Treatment Plant (STP).**

#### CONDITIONS OF CONSENT

With reference to the application No **34657112** and declaration submitted by the STP operating agency, fresh/renewal CCA is hereby granted to M/s. **UPSIDC LTD** located at **CommonEffluent Treatment Plant Apparel Park at I.A. Trans Delhi Signature City , Loni, Ghaziabad-201103,GHAZIABAD,201103.** subject to the provisions of **Water Act and Air Act** and the orders that may be made further and subject to following terms and conditions: -

1. This CCA is granted for the period upto 31/12/2027 from the date of issuance of this letter, under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974.

2. This CCA is granted for the period upto 31/12/2027 from the date of issuance of this letter, under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981.

#### 3. Details of installed STP

Capacity MLD/ KLD	Area of city/ Municipal zone to be covered	Mode of receiving raw sewage	Level of treatment	Treatment Technology used	Electricity consumption at full load (kWH)	Status of sewerage network in area to be covered
CETP at the maximum 4.5 MLD capacity (75% of its installed capacity of 06 MLD CETP)	I.A. Trans Delhi Signature City, Loni, Ghaziabad	-	-	-	-	-

4. The quantity of maximum daily treated sewage discharge should not be more than the following:

Description	Declaration	Permitted	Point of discharge
-	-	CETP at the maximum 4.5 MLD capacity (75% of its installed capacity of 06 MLD CETP)	UPSIDC Sewer Line to CETP and Industrial from CETP to Jaawli Drain to River Hindon.

#### 5. Details of Sewerage infrastructure

##### a. Details of pumping station

Sr. No.	Location of pumping station	Geographical Co-ordinate	Catchment area	Design capacity (KLD)
1	I.A. TRANS DELHI SIGNATURE CITY, LONI, DISTRICT-GHAZIABAD	-	I.A. TRANS DELHI SIGNATURE CITY, LONI, DISTRICT-GHAZIABAD	Operation of CETP at the maximum 4.5 MLD capacity (75% of its installed capacity of 06 MLD CETP)

##### b. Details of STP

Sr. No.	Name of unit	Installed nos.	Capacity
1	Bar Screen, Equalization Tank-1, Equalization Tank -2, Flash Mixer Tank, Flocculation Tank, Primary Clarifier, Aeration Tank, Secondary Clarifier, Chlorination Tank, Sand Filter, SDB, Treated Water Holding Tank & Mechanical filter press.	-	Operation of CETP at the maximum 4.5 MLD capacity (75% of its installed capacity of 6 MLD CETP)

#### 6. Water conservation:

##### a) Fresh water consumption:

- i. Water conservation:
- ii. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
- ii. Source of fresh water: Borewell/supply water
- iii. Status of NOC from CGWA/SGWB: Applied/granted
- iv. Validity of NOC 31/12/2027
- v. Permitted withdrawal capacity (KLD)

##### b. Sewage treatment and disposal

The designed parameters of the STP are as provided below and the operating agency shall treat the sewage in such a way that this should be in conformity with the applicable norms for treated sewage.

Sr. No.	Parameters	STP Designed parameters		Treatment efficiency	Treated Sewage Discharge Standard
		Inlet	Outlet		

1	-	-	-	Operation of CETP at the maximum 4.5 MLD capacity (75% of its installed capacity of 6 MLD CETP)	As per applicable norms
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- i. STP operating agency shall ensure minimum level of MLSS and Dissolved oxygen in aeration tank as 2500-5500 mg/l and 2 ppm, respectively.
- ii. STP operating agency shall ensure proper recirculation of return sludge to maintain the desired MLSS level in aeration tank.
- iii. STP operating agency shall install sealed and calibrated flow meter at inlet and outlet of STP.
- iv. STP operating agency shall explore the possibility of maximum recycling of treated used water.
- v. Operational parameters such as sludge volume index, sludge retention time, dissolved oxygen, MLSS/MLVSS, residual chlorine etc. shall be regularly monitored for optimization of STP operation. Operational parameters shall be maintained as per the design of the plant.

#### 7. Disinfection of treated sewage

- i. STP operating agency shall install the disinfection system of adequate design capacity to limit the TC/FC count within norms.
- ii. STP operating agency shall ensure the following treated sewage quality parameters for effective disinfection as per disinfection technology;

Disinfection technology	Predisinfection system	Predisinfection Effluent Quality			
		BOD (mg/l)	TSS (mg/l)	Turbidity (NTU)	Other
Chlorination	No requirement but prefer at least primary treatment	<15-20	<15-20	<5-10	Ammonia concentration must be assessed.
Ozone	Usually requires secondary treatment with nitrification	<15-15	<10-15	<5	Ammonia concentration < 1 mg/l as NH <sub>3</sub> -N may be required to reduce initial ozone demand if effluent has high pH
UV Irradiation	Require tertiary treatment with filtration or membrane	<15-15	<5-10	<5	Water quality parameters required; <ul style="list-style-type: none"> <li>• UV transmittance &gt;50-70% or UV absorbance &lt;0.15-0.3 cm-1</li> <li>• Hardness &lt;140 mg/l as CaCO<sub>3</sub></li> <li>• Iron &lt;0.1 mg/l as Fe and</li> <li>• Hydrogenic sulphide &lt;0.2 mg/l as H<sub>2</sub>S</li> </ul>

- iii. Residual chlorine at outlet of STP shall be under 0.5 ppm.
  - iv. STP operating agency shall ensure the use of high-grade disinfection-chemical only.
  - v. STP operating agency shall ensure optimization of disinfection system with feed flow condition
8. Sludge management and disposal

- i. STP operating agency shall ensure periodic removal of waste sludge to maintain the desired MLSS level in aeration tank for smooth operational of STP.
- ii. STP operating agency shall ensure the generated sludge shall be dewatered properly.
- iii. Dewatered sludge shall be stored in confined space before disposal.
- iv. Dried sludge shall be disposed off in a scientific manner.

**Condition Under Air Act & Noise Control: -**

1. In case of use of DG as emergency power source, applicant shall use following fuel and install a comprehensive pollution control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards: -

Sr. No.	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
1	1 X 600 KVA DG SET (DUAL FUEL BASED)	2.0 METER ABOVE STACK HEIGHT FROM ROOF LEVEL	PNG/HSD (ONLY APPROVED FUEL IS PERMITTED AS PER CAQMDIRECTION)		ACOUSTIC ENCLOSURE AND ADEQUATE STACK HEIGHT	AS PER E(P) ACT, 1986 AS AMENDED

2. Noise from the D.G set, air compressors and other sources (s) should be controlled by providing an acoustic enclosure as is required for meeting and ambient noise standards for night and day time as prescribed for respective areas/zones (industrial, Commercial, Residential, Silence) which are as follows: -

Standards for noise level in db (A) leq							
Industrial Area		Commercial Area		Residential Area		Silence Zone	
Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
75	70	65	55	55	45	50	40

3. In case of facility available for biogas generation and storage in the STP premises, the biogas hence generated shall be used for energy requirements in STP premises for gas burner/dual fuel power generator,

**Specific Conditions:**

1. The STP shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended & all other applicable rules notified under E.P. Act 1986 & rulings of Hon'ble courts time to time.
2. The responsible agency for the Operation and maintenance of the STP will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB/SPCB server and shall maintain strict supervision on fluctuations in operating parameters.
3. Logbook shall be maintained for all the flowmeters, machines, motor operations and sludge generation, power consumption, chemical usage etc. as well as disposal of waste.
4. In case of non-operation of STP due to any reason, immediate information shall be provided to the SPCB/Regional Officer and a report shall be submitted by the operator in this regard.

ANAND KUMAR  
ANAND

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Date: 2026.01.14 15:16:09 +05'30'

5. The treated sewage shall be recycled/reused for different purposes such as Building construction projects, sprinkling for dust separation, irrigation and horticulture etc., as much as possible and rest treated sewage shall be discharged as per standards in such manner that no water logging takes place. Network plan for utilization of treated sewage shall be submitted within 03 months.
6. Compliance of Notification no. 2458 dated 7-10-2016 of Ministry of Water Resource River Development and Ganga Rejuvenation, Govt. of India shall be ensured.
7. Environmental Laboratory shall be setup in STP premises for minimum requisite parameters like pH, DO, TSS, BOD, COD, MLSS etc. and maintained with trained staff for analysis of treated and untreated sewage and maintain its record. Analysis report shall be submitted regularly to the Board.
8. Compliance of relevant provisions of Environmental Laws shall be ensured.
9. The responsible agency for the Operation and maintenance of the STP shall submit the point wise compliance report of the previous CTO/ CTE issued by the Board and the audited balance sheet for the current year within a month.
10. The responsible agency for the Operation of STP shall ensure proper operation and maintenance of the STP.
11. The STP should be operated in such a way so that there is no adverse impact on public and environment.
12. The responsible agency for the Operation and maintenance of the STP shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued by SPCB/Government time to time shall be complied.
13. The responsible agency for the Operation and maintenance of the STP shall submit quarterly monitoring reports of treated sewage from a NABL certified / approved laboratory under E.P. Act 1986.
14. The STP shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and State Pollution Control Board for protection and safe guard of environment from time to time.

#### **Additional Conditions:-**

1. THIS CTO IS ISSUED TO M/S UPSIDC LTD, COMMON EFFLUENT TREATMENT PLANT APPAREL PARK AT I.A. TRANS DELHI SIGNATURE CITY, LONI, DISTRICT-GHAZIABAD, PIN-201103, U.P. ONLY VALID FOR THE OPERATION OF CETP AT THE MAXIMUM 4.5 MLD CAPACITY (75% OF ITS INSTALLED CAPACITY). UPSIDC SHOULD ENSURE INSTALLATION OF SEPARATE DG SET FOR THE SMOOTH RUNNING OF CETP IN CASE OF ELECTRIC FAILURE OR SHUTDOWN.
2. The CETP shall install/operate Electro Magnetic Flow meter at water withdrawal source and logbook of flow meter reading shall be maintained.
3. CETP shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report of CETP from MoEF&CC approved Laboratory, after issuing this certificate within one month and on quarterly basis to the Board.
4. The CETP shall operate and maintain Online Continuous Effluent Quality Monitoring System effectively and data shall be transmitted to CPCB and UPPCB server. OCEQMS system shall be calibrated on six monthly basis through recognized agency and calibration certificate should be submitted to UPPCB.
5. The CETP shall establish Miyawaki forest inside and outside the premises in sufficient area the treated effluent from the CETP shall be used for forestation.
6. The CETP shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid for Operation of CETP at the maximum 4.5 MLD capacity (75% of its installed capacity

of 06 MLD CETP) which are likely to cause fire hazard including environmental pollution.

7. Industry shall operate APCS as per norms by CAQM/CPCB of 1 X 600 KVA DG Set installed with Acoustic Enclosure and stack height as per norms. Fuel for DG set is PNG/HSD. Only Approved Fuel Be Permitted as per CAQM Direction. Industry shall operate Air Pollution Control System as per environmental norms.

8. The Project shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.

9. The operator of the CETP will take separate dedicated electric connection for proper operation of the CETP and shall ensure proper complete maintenance of conveyance system so that effluent logging is not found in the industrial area.

10. It will be the responsibility of the operator of the CETP that only those member industry will be allowed to discharge their effluent into CETP which are complying with the various provisions of Water (Prevention and control of Pollution) Act, 1974(as amended), Air (Prevention and control of Pollution) Act, 1981 (as amended) and the Hazardous & Other Waste Management and Transboundary Movement Rules, 2016.

11. The operator of CETP shall submit the point wise compliance report of the conditions imposed in the CTO issued to the unit for the year 2019 and the audited balance sheet for the current year within two months otherwise this CTO may be revoked.

12. The CETP shall complied with all the directions passed by the Hon'ble NGT in OA no.317/2015 (MA no. 831/2015, 1059/2017, 53/2018 & 1000/2018) in the matter of Rashid Ali Warsi Vs. UPSIDC and Ors.

13. In case if the CETP is found non compliance of the directions of Hon'ble NGT and/or the treated effluent sample of the CETP is not found conforming the prescribed standards then this consent may be withdrawn without given any further notice.

14. The CETP shall maintain logbook of chemical dosing, inflow and outflow and will send the signed photocopy to the Board Regional office and Head Office on monthly basis.

15. The CETP shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended.

16. The operator will provide the sludge drying beds of adequate capacity and shall dispose the sludge only through authorized CHWTSDF.

17. If the CPCB or UPPCB issues the Closure order against the CETP this consent order stands automatically suspended for that period.

18. The CETP will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The CETP shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant. The CETP should be operated in such a way so that there is no adverse impact on public and environment.

19. The operator will upgraded and maintain the Common Conveyance system in such a way that there will be no possibility of water logging in any circumstances.

20. The CETP shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

21. The UPSIDC shall ensure separate line for storm water. Domestic effluent and industrial effluent to be made as letter given by UPSIDC on dated 24-12-2019.

22. The UPSIDC shall ensure separate treated effluent discharge pipeline to be installed for 06 MLD CETP. UPSIDC to ensure that the pipeline already laid for discharge of treated effluent is laid underground completely.

23. The UPSIDC shall ensure proper handling and disposal of hazardous waste as per Hazardous Waste Management and Handling Rules and get amended Hazardous waste authorization.

24. The UPSIDC shall inform Regional Office, UPPCB about excessive variation in flow of effluent at Inlet.

25. The UPSIDC shall reuse/ recycle treated water as much as possible. The guidelines developed by the

CPCB for the utilization of treated effluent for the irrigation purposes is available at the URL <http://cpcb.nic.in/NGT/Guidelines-UTE-Irrigation.pdf>.

26. This Consent to Operate (CTO) shall be subject to the compliance of conditions imposed by NMCG in letter dated- 04.05.2023 and order which will be passed by Hon'ble NGT in OA No. 248/2023 Varun Gulati Vs State of U.P.

27. Unit shall comply the Office Memorandum of Ministry of Environment, Forest and Climate Change issue vide F.No. IA3-22/14/2025-IA.III(E-275538), Dated: 29.10.2025 for Green Belt Development.

ANAND KUMAR ANAND Digitally signed by ANAND KUMAR ANAND  
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**Chief Environmental Officer (Incharge), Circle 1**

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad to ensure the compliance of the conditions imposed in the certificate.

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**Chief Environmental Officer (Incharge), Circle 1**



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट/अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**



## UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 24179/UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2024

Dated :01/04/2024

To,

M/s UPSIDC LTD

Common Effluent Treatment Plant Apparel Park at I.A. Trans Delhi Signature City , Loni,  
Ghaziabad-201103, GHAZIABAD, 201103

Tehsil : Bhojpur

District : GHAZIABAD

**Sub :-** Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 24179 and 01/04/2024 .
2. Reference of application (No. and date) 25052546 and 25/02/2024 .
3. Mr GANESH DUTT SHARMA of M/s UPSIDC LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Apparel Park at I.A. Trans Delhi Signature City, GZB .

### Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)
1	Schedule I, Cat 35.3 Chemical sludge from waste water treatment	Through TSDF	240 Ton/Annum

1. The authorization shall be valid for a period of 31/03/2029 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

#### A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

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5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

## **B Specific Conditions of Authorization**

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
- 5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
- 6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution

Control Board at the earliest along with details of mitigative and remedial measures taken.

7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

14- It is the mandatory duty of the authorized person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

18- Ground water monitoring report of premises shall be submitted within one month.

19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

( Authorized Signatory )

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UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Ghaziabad for information and necessary action .

RAM  
GOPAL  
CEO/EE, I/C Circle

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by RAM GOPAL  
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**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
**जनसहभागिता का सन्देश**



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- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
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- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
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- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**



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**Fwd: Electricity disconnection of 6 MLD CETP plant Tronica city**

1 message

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**rajesh jain** <rachitaaprocessors@gmail.com>  
To: ROGHAZIABAD@uppcb.in

Sat, Feb 21, 2026 at 8:52 AM

----- Forwarded message -----

From: **TRONICA CITY CETP ASSOCIATION** <[tronicacitycetp@gmail.com](mailto:tronicacitycetp@gmail.com)>

Date: Tue, 17 Feb 2026 at 5:26 PM

Subject: Electricity disconnection of 6 MLD CETP plant Tronica city

To: <[dmgha@nic.in](mailto:dmgha@nic.in)>, <[ceo@upsida.co.in](mailto:ceo@upsida.co.in)>

Sir ,

PFA

Rgds  
Rajesh Jain  
Director

---

**2 attachments** **TRONICA CITY CETP ASSOCIATION(2).pdf**  
1061K **NMCG directions us 5 of E P Act CETP Tronica City SPV 04May2023.pdf**  
4487K

# TRONICA CITY CETP ASSOCIATION



REGISTERED OFFICE: PLOT NO. - B-11, SECTOR A-1, TRONICA  
CITY, LONI, GHAZIABAD UP - 201103  
CIN : U41000UP2017NPL097505, Email Id : tronicacitycetp@gmail.com

Senior Manager (Civil)  
CD-3  
UPSIDA  
TRONICA CITY

17<sup>TH</sup> Feb'26

Sub: Electricity disconnection of 6 MLD CETP Tronica city.

Sir,

As per our telephonic talks yesterday (16/2/26), you are aware that the Electricity connection of 6 MLD CETP has been disconnected by the Hydrel Department on 16th Feb '26. Since then, we are running the plant on a 600 KVA DG Set.

You are well aware that in absence of a separate STP and common conveyance system, the effluent of 40 running dyeing units and app 425 non polluting units, along with rain water and some part of drainage of Agarula village , is being treated at 6 MLD CETP before discharging into Jawli drain.

As per the data of UPPCB, 1.5-1.8 MLD discharge of these 425 Non-Polluting units is coming to the CETP on a daily basis. We have been taking up this matter since 2019/20, when on 31/7/20 it was decided that UPSIDA will bear

# TRONICA CITY CETP ASSOCIATION



REGISTERED OFFICE: PLOT NO. - B-11, SECTOR A-1, TRONICA CITY, LONI, GHAZIABAD UP - 201103  
CIN : U41000UP2017NPL097505, Email Id : tronicacitycetp@gmail.com

expenses of Electricity in lieu of discharge of Non-Polluting industries.

It was also directed by NMCG vide their letter TE-16015/2/2021 dt 4/5/23 and meeting dt 22/2/23, which was attended by UPSIDA, UPPCB along with SPV that all these 425 units be made members of SPV and in situation of closure of CETP, all units including dyeing and these 425 units shall be closed. UPSIDA also submitted an action plan to this effect and on the basis of the undertaking, handover was taken by the SPV on 31/3/23.

Since then, UPSIDA has done nothing in this regard despite our repeated requests. You will appreciate that we are spending a huge amount monthly on running and maintenance of CETP under various heads Labour, Technical staff, chemicals, repair and maintenance. This amount is being contributed on monthly basis only by 40 units whereas discharge of all 425 Non-Polluting units is also reaching CETP. UPSIDA has not spent even a single rupee during these years on running and maintenance of CETP.

It is very unfair on part of UPSIDA to expect these 40 units to pay the electricity bill of CETP.

Now Since Electricity has been disconnected we as a controlling measure are issuing notice to all 40 running dyeing units to wind up their operations and close their units within 48 hours.

# TRONICA CITY CETP ASSOCIATION



REGISTERED OFFICE: PLOT NO. - B-11, SECTOR A-1, TRONICA  
CITY, LONI, GHAZIABAD UP - 201103  
CIN : U41000UP2017NPL097505, Email Id : tronicacitycetp@gmail.com

Please note that as per NMCg directions, it is your duty to ensure that no discharge of 425 units and drainage of Agraula Village reaches CETP. CETP will not be functional on DG Set after 48 hrs i.e., 3pm-19/2/26.

It is economically not viable to run the plant on a DG set since average diesel consumption is appx 70 litres per hour and we don't have adequate funds to run the plant on a DG set.

It is again requested to get the electricity restored at the earliest and clear electricity dues so that 450 units do not suffer at festival time. It is not out of place to mention here that at least 8000/10,000 labour are involved in the working of these factories.

Hoping for an early action.

For Tronica City CETP Association

  
(Director)

- c.c
1. Project Officer , Tronica city
  2. Regional officer ,UPPCB Vaundhara
  3. CEO, UPSIDA ,Kanpur
  4. District Magistrate Ghaziabad.
  5. Sh Nand Kishor Gurjar jee ,MLA,Loni.



# राष्ट्रीय स्वच्छ गंगा मिशन National Mission for Clean Ganga

F. No. TE-16015/2/2021-O/o ED (Tech) NMCG

Date: 04<sup>th</sup> May, 2023

1. **Chief Secretary,**  
Govt. of Uttar Pradesh  
Secretariat, Lucknow, Uttar-Pradesh
2. **Chief Executive Officer**  
Uttar-Pradesh State Industrial Development Authority  
UPSIDC Complex, A-1/4 Lakhanpur, Kanpur-208024
3. **Member Secretary,**  
Uttar Pradesh Pollution Control Board  
Building. No. TC-12V, Vibhuti Khand, Gomti Nagar  
Lucknow (UP) - 226010

**SUB: DIRECTION UNDER SECTION 5 OF THE ENVIRONMENT (PROTECTION) ACT, 1986 REGARDING NON-COMPLIANT 6.0 MLD CETP IN TRONICA CITY, GHAZIABAD, UTTAR PRADESH - reg.**

**WHEREAS,** National Mission for Clean Ganga (NMCG) has been constituted as an authority vide Government of India Notification No. S.O. 3187(E) dated 7<sup>th</sup> October, 2016 (notification) under the provisions of the Environment (Protection) Act, 1986 to exercise powers and discharge functions conferred under the said notification for abatement of pollution and rejuvenation, protection and management of the River Ganga and its tributaries; and

**WHEREAS,** para 39 of the Notification provide functions of the NMCG and amongst others, clause (c) of the said para provides that NMCG shall identify or cause to identify the specific threats to the River Ganga and its tributaries in areas abutting River Ganga and its tributaries, including the remedial actions to be taken for rejuvenation and protection of River Ganga and its tributaries; and

**WHEREAS,** para 41(2) & (3) of the Notification empowers NMCG to direct any person, authority, Board or Corporation to take such measures which may be necessary for

prevention, control and abatement of pollution, rejuvenation, protection and management of the River Ganga and its tributaries; and

**WHEREAS**, the Central Government has notified the standards for discharge of environmental pollutants from various categories of industries, Common Effluent Treatment Plants (CETP) and Sewage Treatment Plants (STP) under the Environment (Protection) Act, 1986 and the rules framed there under; and

**WHEREAS**, amongst others, under Section 17 of the Water (Prevention and Control of Pollution) Act, 1974, one of the functions of the State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs), constituted under the Water (Prevention & Control of Pollution) Act, 1974 is to plan a comprehensive programme for prevention, control on abatement of pollution of streams and wells in the State and to secure the execution thereof; and

**WHEREAS**, Hon'ble Supreme Court vide order Dt. 22.02.2017 in the writ petition (c) No. 375 of 2012 has observed that continuation of industrial activity in an area should be allowed only when there is in place functional 'primary effluent treatment plants' and/or 'common effluent treatment plants'. The Secretary of the Department of Environment, of the State Government concerned (and the Union Territory concerned), shall be answerable in case of default.

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**WHEREAS**, Hon'ble National Green Tribunal (NGT) vide order dated 21.09.2020 in the matter of O. A. No. 593/2017 directed that the States/ UTs must ensure that the CETP/ETPs meet the laid down norms and remedial action be taken wherever norms are not met. It must be ensured that no untreated sewage/effluent is discharged into any water body. Further, prompt remedial action must be taken by the State PCBs/PCCs against non-compliant CETPs/ETPs by closing down or restricting the effluents generating activity, recovering compensation and taking other coercive measures following due process of law.

**WHEREAS**, Environmental compensation is to be levied and recovered for non-compliant CETPs/effluent discharge into drains and rivers/illegal abstraction of ground water in terms of compensation regime as fixed by the Hon'ble NGT.

**WHEREAS**, in Tronica City, there are two types of industries i.e. Cotton based and Polyester based which are involved in several kind of processes like dyeing/printing/processing/finishing.

**WHEREAS**, Tronica City Center, Ghaziabad, Uttar Pradesh having a total of 70 numbers of water polluting industries (GPIs), which are connected to CETP and discharging their effluent in CETP and approx. 425 number of other industries (other than GPIs) are connected to CETP for discharging their domestic sewage.

**WHEREAS**, CETP located in Tronica City centre (herein after referred to as 'CETP') having installed treatment capacity of 6.0 MLD was operated and maintained by Uttar Pradesh State Industrial Development Authority (UPSIDA) before 15<sup>th</sup> March 2023 and thereafter has been handed over for operation and maintenance to 'Tronica City CETP Association' - the Special Purpose vehicle (SPV) constituted under section 8 of Companies Registration Act 2013, representing the association of CETP connected Industries and serves industrial units in Tronica City Center; and

**WHEREAS**, In Tronica city, there are two CETP units inside the premises having capacity of 1.8 MLD and 6.0 MLD. UPPCB has suspended the consent of 1.8 MLD CETP plant and is non-operational. UPPCB has given consent for operations of 6.0 MLD CETP plant with reduced capacity of up-to a maximum of 4.5 MLD CETP (i.e., 75 % of the installed capacity).

**WHEREAS**, all the member units have their individual operational Primary Effluent Treatment Plant (PETP) for primary treatment of effluent to meet the inlet effluent quality standards, as influent, to CETP, as prescribed by Uttar Pradesh Pollution Control Board (SPCB) date 23.03.2018 (Table 1). Effluent treated up-to primary stage of all member units are discharged to the CETP for final treatment & disposal of treated effluent as per the stipulated effluent discharge norms; and

Table1: Inlet effluent quality standards for Apprale Park Tronica City, Phase 1 & 2, Ghaziabad.

S. No.	General and Specific Parameters	Inlet Effluents Quality Standards for CETP
1.	pH	4.5 – 9.0
2.	Color (P.C.U)	350 – 400
3.	Temperature (°C)	20-35
4.	Oil & Grease (mg/l)	25
5.	Total Suspended Solid (mg/l)	300
6.	Biological Oxygen Demand (mg/l)	600
7.	Chemical Oxygen Demand (mg/l)	1200
8.	Ammoniacal Nitrogen (mg/l)	50.0
9.	Sodium Absorption Ratio (SAR)	26.0
10.	Total Chromium (as Cr) (mg/l)	2.0
11.	Sulphide (as S) mg/l	2.0
12.	Phenolic compound (mg/l)	5.0

**WHEREAS**, during a joint surveillance of NMCG and UPPCB dated 22.07.2022 of **CETP, Tronica City, Ghaziabad**, the following was observed:

1. 6.0 MLD CETP, Tronica City was found operational and CETP was found to be receiving the industrial influent as well as sewage influent through storm water drain. No separate arrangement was found for incoming industrial effluent, sewerage and storm water drain.
2. There are two CETP plants inside the premises having capacity 1.8 MLD and 6.0

MLD. UPPCB has suspended the consent of 1.8 MLD CETP plant and was reported not in operation. UPPCB has given conditional consent for operation of 6.0 MLD CETP plant with a maximum of 4.5 MLD CETP capacity (i.e., 75 % of the installed capacity).

3. CETP is based on the activated sludge process and comprises of inlet, equalization tank, Oil and Grease Chamber, flash mixer cum flocculation tank, Primary Clarifier, aeration tank with secondary clarifier, Filter feed tank, Pressure Sand Filter and Sludge Dry Bed.
4. CETP - 1.8 MLD, non-functional plant, was however found with live electricity connection with a hose pipe lying around and also the chambers were filled with industrial effluent (analysis results indicates as: BOD 51.2 mg/l, COD 140.95 mg/l).
5. The flow received in CETP was approximately 4.5 MLD as informed by Special Purpose Vehicle (SPV) member. However, no data regarding flow was provided during the inspection. Without any record, or flowmeter actual quantum of influent could not be assessed accurately.
6. Flowmeter was not available at inlet of CETP when NMCG officials surveyed the inlet. Later-on a non-working panel was placed stating to be the flow meter.
7. No data/information was available with SPV members with respect to the amount of industrial effluents being received by CETP for treatment.
8. Tronica city, CETP has already formed the SPV. However, the operations and maintenance of the CETP plant is being maintained by UPSIDC. SPV is giving the opex charges (24 lakh/months) to UPSIDC for treating the effluent, according to the stipulated discharge norms.
9. An open Collection and Conveyance (C&C) system was found fully choked, and there was overflow of effluents comprising of industrial/sewerage/rainwater discharge thereby causing water logging inside and nearby the industrial area including adjacent roads.
10. The oil and grease tank is not found in adequate working condition.
11. Aeration system in equalization tanks has not been found effectively operating at the time of inspection and sludge drain facility has not been provided in

equalization tanks.

12. CETP is not having NOC from CGWA for abstraction of ground water. The unit uses single bore-well as ground water resources (as informed by SPV at site) for supply of fresh water for mixing the chemical and other potable purpose.
13. During the visit, the cemented outer wall of the flash mixer cum flocculation tank was found broken and the industrial effluent was found leaking from the tank and has inundated the CETP site and the analysis results for this leakages are observed as BOD 37.2 mg/l, COD 102.63 mg/l and SAR 14.3 mg/l. This may have a potential to contaminate the ground water.
14. As per the analysis report, in secondary clarifier samples, the BOD is 68.8 mg/l and COD is 186.66 mg/l which is on higher side as compare to equalization tank sample (BOD 56.8 mg/l and COD 152.38 mg/l) after biological treatment. This leads to an inference that either the plant is not operating regularly or there is a probability of septic condition in the aeration tank.
15. Controlling parameters like dissolved Oxygen (D.O.) & Mixed Liquor Suspended Solids etc. are not monitored in the aeration tank. It is essential that these parameters be monitored continuously to ascertain effectiveness of biological treatment process.
16. Diffuser mechanism in aeration unit is not working properly.
17. The secondary clarifier was not working and the drive mechanism is fully corroded and not functional. The drive mechanism in primary and secondary clarifier is fully corroded and was found not operational.
18. Record of sludge from secondary clarifier was not being maintained. In the absence of such monitoring, efficiency of clarification at secondary (biological sludge) treatment could not be established.
19. Final outlet parameters also show that filtration system is not working properly as TSS in outlet of CETP is 180mg/l which is much higher than inlet of CETP which is 98mg/l. It seems that sand filter does not have proper media or the exchange capacity of the media has been exhausted.
20. A hose reel/ pipes were identified on the 1.8 MLD non-operational but filled with effluent having characteristics similar to the samples taken from equalization tank and another hose reel was identified behind the aeration tank next to the broken

outside wall. This situation reflects a **potential by-pass arrangement**.

21. No log book is maintained for operation of influent/effluent handling pumps installed with different units of CETP.
22. Online water effluent monitoring system (OCEMS) was **not** available at the outlet of CETP when NMCG officials surveyed the outlet point. SPV informed that there is some technical fault in analyser mother board.
23. Analysis of samples taken from CETP outlet: The CETP is non-complying w.r.t., **BOD: 58.9 mg/l** (against 30 mg/l), **TSS: 180 mg/l** (against 100 mg/l), **Fecal Coliform: 34500 MPN/100** (against 1000 MPN/100), *if the treated effluent is discharged into the surface water body.*
24. Analysis of samples taken from CETP outlet and the CETP is Non-Complying w.r.t. **TSS: 180 mg/l** (against 100 mg/l) and **Fecal Coliform: 34500 MPN/100** (against 1000 MPN/100), *if the treated effluent is discharged into the irrigation.*
25. No fresh sludge (generated within last one week) was found in CETP premises, during the visit. Further, filter press was found in non-operational condition. Sludge was found stored in form of heap around the sludge dry bed walls also.
26. As per analysis report, overall performance efficiency of the system is 14%. It means, there is hardly any reduction of pollutant in the treatment system
27. Log book of operation, electric meter/ water meters'/chemicals consumption etc. were not provided during the visit.
28. The biological and chemical sludge are being mixed together in sludge dry bed as a result the whole sludge becomes hazardous in nature and also there is no proposal disposal mechanism for this sludge. Records of generation and disposed sludge are not being maintained and also not provided during the visit
29. No proper laboratory facility was found for measuring the pH, BOD, COD, TSS, TDS and TDS within CETP premises. The SPV is not regularly analysing and monitoring its parameter and also no record are being maintained.

**AND WHEREAS**, NMCG issued following directions under section 5 of E (P) Act, 1986 on dated 17.01.2023:

1. CETP in Textile Cluster should be closed with immediate effect.

2. All industrial units should be closed forthwith till the CETP is upgraded to achieve desired discharge norms as prescribed by CPCB /UPPCB and should be allowed to operate only after approval of NMCG.
3. State Government of U.P. and UPPCB shall take effective and immediate actions under law against UPSIDA, the operator of defaulter CETP and erring officials/ Departments/Institutions including assigning of liability to prevent such default in future.
4. UPPCB should levy and recover the environmental compensation from State Govt. of U.P., UPSIDA and defaulting industrial units in Tronica City Centre in terms of compensation regime as fixed by the Hon'ble NGT for non-compliant CETPs/effluent discharge into drains/rivers/Irrigation.
5. State Government of U.P. shall ensure strict vigilance on performance of CETP, Tronica City by conducting surprise inspections through team of enforcement agencies and monitoring of efficacy and efficiency of the unit through regular water quality assessments.
6. Up-gradation of CETP, w.r.t., civil, electro-mechanical including secondary and tertiary treatment system with color removal system, must be ensured by UPSIDC and SPV for regular and stricter compliance as per norm of CPCB/UPPCB.
7. Electro-magnetic flow meter with totalizer at inlet before equalization tank to be installed.
8. The unit shall immediately dismantle/closed the potential bypass arrangement observed after primary unit.
9. UPSIDC/SPV shall install the OCEMS system immediately and provide connectivity to CPCB/UPPCB server. The representative of authorized agency should calibrate OCEMS at regular intervals. pH, BOD, COD, TSS, TDS, TOC, Ammoniacal Nitrogen probes may be installed for effective compliance monitoring.
10. CETP shall maintain log book for CETP inlet, outlet, chemicals' purchase, storage, chemical dosing and sludge generation and disposal.

11. A copy of documents related to CETP O&M as well as effluent quality and quantity details should be placed inside premises for access to the surveillance teams of NMCG or other regulatory authorities.
12. SPV shall improve the operation of the CETP so as to meet the stipulated discharge norms of CETP and a performance evaluation of CETP may be conducted from a government institute.
13. UPSIDC/SPV should layout separate closed conduit collection and conveyance systems for industrial effluent and sewage effluent. Further, UPSIDC shall also ensure that a separate line for storm water drain is established.
14. SPV should obtain the ground water consent from CGWB.
15. As per the consent, UPSIDC shall reuse / recycle the treated effluent in their process requirement and non-potable purpose.
16. UPSIDC/SPV and UPPCB shall submit an action taken report within one week from the receipt of these directions

**AND WHEREAS**, a representation dated 02.02.2023 and 07.02.2023 were received from UPSIDA requesting for a meeting and to discuss further plan of actions regarding up-gradation of CETP Tronica City;

**WHEREAS**, a meeting was held on 22.02.2023 considering the request from UPSIDA along with Industry association for discussing further plan of actions regarding up-gradation of CETP Tronica City and wherein it was informed that sewage from 425 non-water polluting industries also which are not members of CETP is received and treated at CETP, as facility for treatment of this sewage does not exists. It was also requested to allow operation of CETP for treatment of sewage being received at CETP and adequate time for making further necessary treatment arrangements for this sewage received from about 480 non-polluting industries but CETP non-member industries. Wherein, taking in view the non-availability of other treatment systems e.g., STPs in vicinity, and the technical difficulties explained by representation, regarding treatment of sewage in absence of such system, which may otherwise will create public health nuisance at large in the industrial area NMCG issued 'kept in abeyance' direction for fifteen days so that the UPSIDA may treat the sewage received at CETP

and make necessary arrangements for treatment of influent sewage to CETP Tronica City located at Apparel Park. Following was also directed:

- i. District administration with UPSIDA and UPPCB shall ensure sealing of the wet processes of these units including bore-well water extraction arrangements of these polluting member units and shall submit a report thereof, within a week.
- ii. UPSIDA shall submit a clear implementable action plan for up-gradation of the CETP at Tronica City within fifteen (15) days.
- iii. UPPCB shall ensure a joint inspection with officials from NMCG and submit a comprehensive report of the CETP Tronica city.
- iv. UPPCB shall also submit a detailed adequacy report of all member units along with consented informations' of other non-polluting industries in Tronica city industrial area within a month.

**AND WHEREAS**, UPSIDA and UPPCB has submitted the required short term and medium term actionable implementation plan vide their submissions to NMCG dated 13.03.2023 and 15.03.2023 respectively, with the defined responsibilities of SPV and UPSIDA for short term and medium term works. Tentative cost for these works has also been proposed in this implementation plan that is proposed to be completed telescopically by June 2024.

**WHEREAS**, a representation from Industry association was again received by NMCG on 24.03.2023 requesting the opening of the industries and has given assurance that:

- i. All Units connected with CETP has operational Primary Effluent Treatment Plant (PETP).
- ii. The Units without PETP and not having the consent to operate (CTO/NOC) from UPPCB shall not be allowed to operate, and will not drain-out any effluent.

And that UPPCB may take appropriate regulatory actions against such identified Units.

**AND WHEREAS**, during the joint surveillance site visit dated 13.03.2023 as well as during UPSIDA and SPV representations' discussion in NMCG, it was discussed that 6.0MLD CETP plant has an inadequate design capacity w.r.t., its collection tank, aeration tank and secondary clarifier to store and to treated the effluent as per the stipulated discharge norms. Also no calculations and other treatment units' informations, to substantiate that the existing CETP in Tronica City is capable to handle 6MLD flow, received from approx. 70 polluting units located in Apparel Park, Tronica City, Loni, for treatment has been provided to NMCG officials Hence, Competent Authority, NMCG has decided that the Units connected with CETP may be allowed to operate with only 50% of their production consented capacity.

**NOW THEREFORE** in view of above and in exercise of the powers delegated to the Director General, NMCG under section 5 of Environmental (Protection) Act, 1986 the aforesaid direction at para (1) to (2) issued vide letter of even no. dated 17.01.2023 is hereby kept in abeyance for a period of three months w.e.f., the date of issue of this letter so that the industries with functional PETPs and are able to ensure their functionality in terms of condition of Consent to operate, up-gradation of PETPs and 6.0 MLD CETP is completed so that its performance is satisfactory, subject to the following:

- a. UPSIDA, UPPCB, and district administration are hereby directed to ensure compliance of aforesaid **directions paras (3 to15)** of the NMCG direction dated 17.01.2023.
- b. The units connected with CETP may be allowed to operate with 50% of their production consented capacity and UPPCB must ensure compliance and submit a report thereof.

- c. UPPCB shall submit a detailed adequacy report of effluent treatment systems of CETP and its member units with water balance (including ground water extractions) of all member units along with consented informations' of other non-polluting industries and ZLD Units in Tronica city industrial area within a month.
- d. UPPCB shall submit a report after a joint inspection, with officials from CGWB, UPSIDA and NMCG, of the CETP Tronica City and connected Units, within one week.

An action taken report must be submitted to NMCG within one week from the date of receipt of the aforesaid directions.



(G. Asok Kumar)  
**Director General**  
**National Mission for Clean Ganga**

**Copy to:**

1. **Chairman,**  
Central Pollution Control Board,  
Parivesh Bhawan, East Arjun Nagar, Delhi- 110032

**Copy for kind information to:**

1. **PPS to Secretary,** Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, Shram Shakti Bhawan, New Delhi.
2. **PS to ED (Technical),** NMCG

**REGIONAL OFFICE  
POLLUTION CONTROL BOARD  
GHAZIABAD**

**ANALYSIS REPORT OF 6 MLD CETP APPAREL PARK, TRONICA CITY,  
LONI, GHAZIABAD**

S.No.	Name of C.E.T.P	Sample Date	pH	Colour	B.O.D mg/L	C.O.D mg/L	T.S.S mg/L
		17.02.2026	7.18	Greyish	16.0	286.0	145.0
		24.02.2026	6.95	Bluish	20.0	294.0	158.0

  
J.R.F

  
A.S.O



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद  
Regional Office, U.P. Pollution Control Board, Ghaziabad  
Website- [www.uppcb.up.gov.in](http://www.uppcb.up.gov.in), e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : २००६/६/८-२००७/२०२६

दिनांक ०३.०२.२०२६

सेवा में,

ANNEXURE-6

मुख्य पर्यावरण अधिकारी(वृत्त-1),  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
लखनऊ।

**विषय: 6.0 एमएलडी सीईटीपी अपैरल पार्क ट्रोनिका सिटी फेज-1 गाजियाबाद के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33-ए के अन्तर्गत कार्यवाही किये जाने के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषय का संदर्भ ग्रहण करने का कष्ट करें। मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन R.A. No. 14/2019 in O.A. 317/2015. Rashid Ali Warsi Vs UPSIDC & Ors. में पारित आदेशों के क्रम में प्रश्नगत 6.0 एमएलडी सीईटीपी अपारल पार्क ट्रोनिका सिटी फेज-1 गाजियाबाद का इस कार्यालय के प्राधिकृत अधिकारियों द्वारा निरीक्षण/सर्वेक्षण दिनांक 17.02.2026/25.02.2026 को किया गया। विस्तृत निरीक्षण/सर्वेक्षण आख्या संलग्न है।

आख्यानुसार 6.0 एमएलडी सीईटीपी अपैरल पार्क ट्रोनिका सिटी फेज-1 गाजियाबाद के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33ए के अन्तर्गत कारण बताओं नोटिस निर्गत किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित की जा रही है।

संलग्नक:उपरोक्तानुसार।

भवदीय

*(Handwritten signature)*

(अंकित सिंह)  
क्षेत्रीय अधिकारी

*(Handwritten signature)*

क्षेत्रीय कार्यालय : आई०एन०एस०-२, सेक्टर-१६, वसुन्धरा, गाजियाबाद-२०१०१२ फोन-०१२०-४१६०१०८

मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ २२६०१०